

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
	Admitted	7 Of IBC	Shiram City Union Finance Ltd Vs Ramakrishna Housing Pvt Ltd
CP(IB)/08/7/AMR/2020	Contempt Application (IBC)/1/2024 in Contempt Application (IBC)/1/2023 in IA(IBC)/362/2022	U/s. 60(5) of IBC R/w 11 of NCLT Rules	Mr.Sriram Parthasarathy, RP of Ramakrishna Housing Pvt Ltd., vs. Mr. Prabhu Venkata Anjani Kumar Kokku & Ms.Lakshmi Rajyam Kokku
	Restoration Application(IBC)/3/2024 in IA(IBC)/302/2023	U/Rule 49(2) and 11 of NCLT Rules, 2016	Mr.Manthena Rama Raju and Manthena Bharat Kumar Raju Vs Sri.Sriram Partha Sarathi, IRP of M/s Rama Krishna Housing Private Limited

ORDER

Contempt Application (IBC)/1/2024 in Contempt Application (IBC)/1/2023 in IA(IBC)/362/2022:

Present: Ms. Udita, Ld. Proxy counsel for the Applicant.

Ld. Counsel for the Applicant shall issue notice to the Respondents by informing the next date of hearing and file a memo of compliance within one week from today. List the matter on 19.09.2024.

Restoration Application (IBC)/3/2024 in IA (IBC)/302/2023:

Present: Mr. M. Ramaraju, Ld. Proxy counsel for the Applicant.

Memo of proof of service not filed. Ld. Counsel for the Applicant shall file memo of proof of service within 3 days from today. List the matter on 19.09.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**